THE MINUTER OF RAILWAYS (SHRI GUIZARILAL NANDA): (a) Yes, Sir.

(b) The special consideration in this case was that rf encouraging a Cooperative Sociely of actual workers which was struggling for survival particularly when the rates quoted by it were the lowes. The only violation of the terms and .-onditions of. tender was the acceptance of lump-sum monthly rates instead o piece rates for individual items of work which has been held to be a technical irregularity only.

(c) Yes, Sir

(d) The coraplaints are under investigation, v

## POLITICAI PARTIES IN INDIA

547. SHRI	SAI	LIL	KU	JMAR
GANGU	JLY:	SHRI	N	IREN
GHOSH	: DF	R. K.	MAT	HEW
KURIAI	N :	SHRI	Κ.	Ρ.
SUBRA	MANL	A ME ′	ON :	

Will the Mii ister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether Governments attention has been draw: to the suggestion made by the Chief . ustice of India for restricting the nu :iber of political parties in India to six

(b) if so, tl e details thereof; and

(c) what is the reaction of Government in regard thereto ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K

WELFARE (SHRI K. HANUMANTFAIYA) : (a) and (b) While dealing with democratic and parliamentary I >rm of Government in his Convocatior Address at the 19th Annual Convoc ition of the Gujarat University the Hon'ble Chief Justice made the follov ing observations :—

"Parliamentary Government no doubt gives birth to parlies; but the recognition of a party as such should be after the party satisfi ss a very high support in a legislature I think we can do with half a dozen parties but no more, although nothing would be better than to have two parties. No more than six should be ecognised. Therefore, before a party is recognised as such, it must corami nd at least one-sixth of the total strength of the house. Otherwise such members should be treated as independent members and thei<sub>r</sub> label must not be recognised. This will immediately reduce the number of the parties to six and in some places even less. Outside legislature they may call themselves what they like, but that name should not be allowed to creep into the legislative proceedings nor should any leader be recognised as a leader of such a party ?"

(c) Government have not come to any decision. Unless political parties in India evolve a consensus on the subject, it may not be possible for Government to take any steps in the direction suggested.

## STRIKE BY WORKERS IN HEAVY ELEC-TRICALS LTD., BHOPAL

## 548. SHRI MONORANJAN ROY: SHRI SASANKASEKHAR SANYAL:

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether the workers of the Heavy Electricals Project near Bhopal went on a 24hour token strike on August 9, 1970 demanding implementation of the Engineering Wage Board's recommendations and seeking other service amenities;

(b) if so, the details of the steps taken to meet the demands of the workers ; and

(c) if no steps have so far been taken, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) Yes, Sir.

(b) The recommendations of the Central Wage Board for Engineering Industries has been implemented through an agreement with the representative union on 26th June, 1970. Other legitimate demands have also been settled by agreement with the representative union.

(c) Does not arise.